

(d) On receipt of the complaint(s) show-cause notice is issued to the registered recruiting agents directing them to settle/resolve the complaint in the first instance. If the Recruiting Agent fails to respond to the Show-Cause Notice or his reply is not satisfactory, his Registration Certificate is initially suspended for 30 days. If the complaint still remains unresolved, the Registration Certificate is suspended for a further period and action is initiated for cancellation of the Registration Certificate and forfeiture of Bank Guarantee.

(e) No organized networks of unrecognized job consultancies have been brought to notice of this Ministry. Complaints when received against individual agents who are not registered with Protector General of Emigrants, Ministry of Overseas Indian Affairs, are referred to the concerned State Police authorities for investigation and action.

Indian workers in US

3321. SHRI RAMDAS AGARWAL: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether Government proposes to take up the issue of three lakh Indians working in the US for limited period who are losing 15 per cent of the money earned by them from their salaries to pay for their social security;

(b) whether the US has argued that it would not gain much on reciprocity because as compare to the \$ 1 billion which Indians invest, US nationals invest \$ 50 million in India under a similar scheme; and

(c) if so, whether in the interest of Indian professionals, Government had taken up this matter during the US President's visit to the country?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) to (c) Three rounds of preliminary discussions for entering into a Social Security Agreement with the USA have taken place. India's stand is that a Social Security Agreement would be beneficial to both the sides while USA is assessing the potential benefit to that Country.

The Joint Statement issued during the recent visit of US President to India has called for intensified consultations on Social Security issues at an appropriate time.

Deportation of Indian workers

3322. DR. JANARDHAN WAGHMARE: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether Government has taken note of the Indian workers being deported by different countries;

(b) if so, the details thereof in respect of such cases for the last three years and the current year and the reasons therefor; and

(c) the steps taken by Government in this regard?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) and (b) Some countries from time to time deport foreign workers including Indians due to various reasons. Deportation is usually on the grounds of non-possession of valid visas/resident permits, violation of local rules and regulations etc. Sometimes, amnesty is also declared for workers overstaying illegally and the overstayers are allowed to leave the country during the notified period. The number of Indian workers deported with Emergency Certificates (ECs) issued by the Indian missions from Malaysia and six Gulf Countries, issued during the last three years is given in the Statement (See below).

(c) The Government has taken several steps to address the issue of Indian emigrants becoming illegal emigrants and to mitigate the difficulties of those rendered illegal or subjected to deportation. These, *inter-alia*, include:-

- (i) Nation-wide awareness campaigns through media to educate intending emigrants about legal emigration procedures, risk of illegal migration and precautions to be taken during emigration.
- (ii) An Overseas Workers Resource Centre (OWRC) which is a 24 hour telephone helpline in seven languages, to provide authentic information to intending emigrants as well as emigrants on all aspects of emigration.
- (iii) The Indian Community Welfare Fund (ICWF) has been established in 42 countries to provide onsite support to the affected emigrants. The Indian missions provide all necessary assistance for the return/repatriation of illegal emigrants.
- (iv) Government has established an Indian Workers Resource Centre in UAE.
- (v) The Government has signed MOUs with seven major labour receiving countries to establish a framework for bilateral cooperation for protection and welfare of Indian workers.

Statement

Year	Kuwait	Bahrain	UAE	KSA	Malaysia	Qatar	Oman
2007	8234	1481	50666	28904	5638	2050	1086
2008	4576	486	2845	32154	4211	2305	2299
2009	1267	576	3207	28698	5385	1958	1991
2010	831	2017	7224	9618	3088	110	13500
(upto 31.10.2010)	(upto 30.06.2010)			(upto 30.06.2010)			